

Open Court.

Central Administrative Tribunal, Allahabad Bench,
Allahabad.

Allahabad This The 9th February, 1999.

Original Application No: 1537 of 1992.

Coram: Hon'ble Mr. S. Loyal, A.M.

Hon'ble Mr. S.K. Agrawal, J.M.

Union of India through

(i) Divisional Railway Manager,
Allahabad Division, Northern Railway,

Allahabad (ii) Divisional Personnel
Officer, Allahabad Division, N.R.,

Allahabad. ..

Petitioner.

(C/A Sri JNagar, Advocate).

Versus:

1. Mangal Prasad (Agilt) son of
Sri Baijoo Gangman, under the
Permanent Way Inspector, Manauni,
Allahabad.

2. The Authority under the Payment of
Wages Act, Allahabad.

3. 1st Additional District Judge,
Allahabad.

(C/R Sri) Respondents.

OR/ER.

(By: Hon'ble Mr. S. Loyal, A.M.).

This application under section 19 of the Administrative Tribunals Act, 1985 has been filed against the Order dated 30.3.1991 passed by 1st Additional District Judge, Allahabad partly allowing the Appeal of the Union of India and also for setting aside the

2.

Order of the Additional District Judge, Allahabad dt 30, kk,
in Civil Appeal No: 312 of 1978 with a further prayer
-30, kk.88
to refund the amount of Rs 61600/- deposited by the applicant
with the respondent No 2, who is the authority under the
Payment of Wages Act.

It is a settled position of law that the case under
the Payment of Wages Act, do not fall within the
jurisdiction of the Central Administrative Tribunal. The
Application is, therefore, dismissed. Applicant may
seek relief before a proper forum if so, advised.



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